

**Statement**

(Rs. in lakhs)

Sl. No.	Name of the Scheme	Broad Objective	Status	Achievement during the last three years. 1995-96, 1996-97 & 1997-98	
				Financial	Physical
1.	Coral Reef Programme	Conservation and management of Coral Reef	Ongoing	11.23	Coral Reef in Gulf of Kutch covered
2.	Assistance to Botanical Garden	To upgrade Botanic Gardens/Field Centres	Ongoing	15.45	3 Botanic Garden/Field Centres covered
3.	Common Effluent Treatment Plants (CETP)-World Bank Project on Industrial Pollution Control	Setting up of CETP. Laboratories and strengthening of State Pollution Control Board including training	Ongoing	192.00	6 CETP covered
4.	Abatement of Pollution	Assistance for strengthening State Pollution Control Boards/Department of Environment	Ongoing	1.00	Constitution of pollution awareness and assistance centre
5.	National River Conservation Plan	Abatement of river water pollution	Ongoing	1134.74	11 Detailed Project Reports have been approved

**National Open University in Calcutt**

3771. SHRI T. GOVINDAN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether there is any proposal to start a National open University with Headquarters in Calcutt; and  
(b) if so, the details thereof?

THE MINISTER OF HUMAN RESOURCES DEVELOPMENT AND MINISTER OF SCIENCE AND TECHNOLOGY (DR. MURLI MANOHAR JOSHI): (a) No, Sir.

- (b) Does not arise.

**Protection of Tribals Interests**

3772. SHRI GIRIDHAR GAMANG: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the Government have prepared a separate policy for tribals and tribal areas for conservation of forest and protection of tribal interests;  
(b) if so, the details thereof;  
(c) the new proposals approved and under active consideration for declaration of National Parks, State-wise; and  
(d) the details of protective measures relating to tribals living in and around the forest, incorporated while deciding the National Parks?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI BABU LAL MARANDI):

(a) and (b) The Government of India have pronounced the National Forest Policy, 1988 in which exclusive provisions for the rights and concessions for the tribals living within and near the forests have been made. Provisions have also been made to associate the tribal people closely in the protection, regeneration and development of forests as well as to provide gainful employment to them.

(c) Under the Wildlife (Protection) Act, 1972, State Governments are empowered to declare any area as a National Park. As such the information regarding proposed national parks is not compiled and collated by this Ministry.

(d) For declaration for a National Park, the rights of the people are settled and acquired following the provisions of the Land Acquisition Act. This ensures that they are properly compensated for abridgement of their rights. Assistance is also given to the States under the scheme of Beneficiary Oriented Tribal development for relocating and rehabilitating the tribals.

**Outstanding Dues of NTPC Against DVB**

[Translation]

3773. SHRI SUSHIL CHANDRA VARMA: Will the Minister of POWER be pleased to state:

- (a) the outstanding dues of National Thermal Power Corporation against the Delhi Vidyut Board and the manner in which the payment would be made by Board Corporation; and  
(b) the details in this regard?

THE MINISTER OF POWER (SHRI P.R. KUMARA-MANGALAM): (a) and (b) The outstanding dues payable by Delhi Vidyut Board (DVB) to NTPC stand at Rs. 1552.09 crores as on 30th June, 1998. This includes surcharge of Rs. 494.78 crores.

DVB has opened a revolving Letter of Credit (LC) of Rs. 90 crores, which revolves six times a month for Rs. 15 crores each. The IC recoupment, during the last few months, has been delayed by DVB resulting in shortfall in payment of current dues to National Thermal Power Corporation (NTPC). The Government of Delhi/DVB has been asked to furnish an Action Plan to liquidate the arrears.

#### **Art Objects Stolen from National Museum**

[*English*]

3774. SHRI AJAY KUMAR S. SARNAIK: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the details of the art objects stolen and found missing from the National Museum during the last three years, year-wise;

(b) whether any inquiry has been made about the art objects stolen/found missing from the National Museum during the last three years;

(c) if so, the details thereof, year-wise; and

(d) the action taken by the Government in the matter?

THE MINISTER OF HUMAN RESOURCES DEVELOPMENT AND MINISTER OF SCIENCE AND TECHNOLOGY (DR. MURLI MANOHAR JOSHI): (a) According to the information received from the National Museum no art object has been reported stolen or found missing during the last three years.

(b) to (d) Do not arise.

#### **Non-Introduction of New Act**

3775. SHRI SATYA PAL JAIN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Punjab Aided Schools (Security of Service) Act, 1969 which was extended to the Union Territory of Chandigarh, has since been repealed by the State of Punjab and replaced by a new Act Punjab Privately Managed Recognized Schools (Security of Service) Act, 1979;

(b) whether in spite of that, in UT Chandigarh the 1979 Act has not been made applicable as yet and it continues to be governed by the 1969 Act;

(c) if so, the reasons therefor;

(d) whether the Union Government have received any request/representation from the Chandigarh administration in this regard;

(e) if so, the details thereof including the year in which it was received; and

(f) the action proposed to be taken thereon?

THE MINISTER OF HUMAN RESOURCES DEVELOPMENT AND MINISTER OF SCIENCE AND TECHNOLOGY (DR. MURLI MANOHAR JOSHI): (a) to (f) The information is being collected and will be laid on the Table of the Sabha.

#### **Forest Land**

[*Translation*]

3776. SHRIMATI USHA VERMA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to refer to the reply given to Unstarred Question No. 2202 on August 5, 1997 regarding Forest land and State:

(a) whether the required information has been collected; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI BABULAL MARANDI): (a) and (b) The information sought in Unstarred Question No. 2202 on August 5, 1997 was states specific and comprehensive. The information has been received from the States of Tripura, Andhra Pradesh, Sikkim, Gujarat, Tamil Nadu, Punjab, Haryana, Arunachal Pradesh, Orissa, Kerala and Union Territory of Andaman & Nicobar Islands. The information from other States is yet to be received and the complete information would be placed on the Table of the House.

#### **Board of Governors of KVS**

[*English*]

3777. SHRI B.M. MENSINKAI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the present composition of Board of Governors of Kendriya Vidyalaya Sangathan;

(b) whether any of the provisions governing its composition had been amended/scrapped in 1995 or thereafter; and

(c) if so, the details of such provisions and the meetings (with dates) in which decisions to amend/scrap these provisions were arrived at or ratified?

THE MINISTER OF HUMAN RESOURCES DEVELOPMENT AND MINISTER OF SCIENCE AND TECHNOLOGY (DR. MURLI MANOHAR JOSHI): (a) The composition of the Board of Governors of Kendriya Vidyalaya Sangathan is attached statement.

(b) and (c) No, Sir. However, the decision with regard to the deletion/amendments in the relevant rules of the Kendriya Vidyalaya Sangathan (KVS) taken by the Board of Governors in its meeting held on 8th September, 1993 which was subsequently approved by the General Body of the KVS in its meeting held on 9th February, 1994 was notified after its consideration and approval by the Government conveyed on 14.2.1996.